

Date of
Order

894/92

Order

17-12-92

Mr. R.K. Katta - Counsel for the applicant.

The learned counsel for the applicant seeks 4 weeks' time to join at least one affected person as applicant in the O.A. as required by rule 4(5)(b) of C.A.T. (Procedure) 1987. The prayer is allowed. The learned counsel for the applicant may file the amended two copies of the O.A. within 4 weeks and replace the relevant pages in the remaining copies.

To come up for admission on 1-2-93.

Gopal Kishore
Member (Judg.)

B. B. Mahajan
Member (Adm.)

1-2-93

None present on behalf of applicant.

On the last date i.e. on 17.12.92 the learned counsel for the applicant had sought 4 weeks time to join at least one affected person as respondent applicant in the O.A. as required under Rule 4(5)(b) of C.A.T. (Procedure) 1987. No M.P. for the purpose so far been filed nor has any body appeared on behalf of the applicant. The O.A. accordingly dismissed for want of prosecution.

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16-2-93

B. B. Mahajan
Member (Adm.)

D. L. Mehta
Vice-Chairman